

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES**

\*\*\*\*\*

**LOK SABHA  
UNSTARRED QUESTION NO. †2489**

**TO BE ANSWERED ON MARCH 11, 2016/PHALGUNA 21, 1937 (SAKA)  
BOARD OF DIRECTORS IN BANKS**

**†2489.SHRI RATTAN LAL KATARIA:**

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has appointed Board of Directors in public sector banks to ensure smooth functioning of these banks;**
- (b) if so, the details thereof;**
- (c) whether there is any provision of representations of the Government or non-Government members belonging to Scheduled Castes/Scheduled Tribes in the Board of Directors;**
- (d) if so, the details thereof and if not, the reasons therefor; and**
- (e) the steps taken by the Government to protect the interests of SCs/STs in this field?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)**

**(a) to (e): Directors are appointed/elected/nominated under Section 9 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980. ACC guidelines for nomination/selection of Whole Time Directors on the Boards of Public Sector Banks (PSBs) do not provide quota for Scheduled Castes/Scheduled Tribes. However, ACC guidelines for nomination/selection of Part time Non-official Directors on the Boards of PSBs provide that wherever possible representation may also be given to women and the persons belonging to SC/ST/OBC community. This is kept in mind by competent authority while making recommendations.**

\*\*\*\*\*